Report of the Committee on ubordinate Legislation

SHRI NARASINGHA PRASAD NANDA (Orissa): Sir, I beg to present the Fourty-third Report of the Committee on Subordinate Legislation.

RE. NOTICE OF MOTION FOR .. BREACH OF PRIVILEGE AGAINST

SHRI A. B. A. GHANI KHAN CHAUDHRI, MINISTER OF ENERGY

श्री रामेक्वर सिंह (उत्तर प्रदेश) : सभापति महोदय, ग्राप जाने से पहले मेरी बात सुग जीजिए । मैंने भी गनी खान चौध (के खिलाफ प्रिविलेज नोटिस दे रखा है ।

श्वी सभापति : मैंने तमाम बहस, लोक सभा की प्रोसीडिंग्स को यहां मंगाया है और उनको मिला कर देख रहा हूं । जरा टाइम लगता है ।

You don't want me to reject your motion or condemn Mr. Abdul Ghani Kha_n Chaudhri without examining the matter! I am taking time over it. Unfortunately the time is not so much mine because of the visits of these important people. You know that...

SHRI BHUPESH GUPTA (West Bengal): Mr. Chairman, You don't please, go. I would request you to wait just one minute....

MR. CHAIRMAN. AH right. What is it that you want to say?

REFERENCE TO CERTAIN RE MARKS MADE BY SHRI A. R. ANTULAY, CHIEF MINISTER OF MAHARASHTRA AGAINST SOME MEMBERS OF RAJYA SABHA ON THE QUESTION OF PRESIDENTIAL FROM OF GOVERNMENT

BHRI BHUPESH GUPTA (West Bengal); Sir, there are certain constitutional proprieties to be observed by the Chief Minister of a State. If we mike some observations and criticism in the House on the views expressed by a Minister or Chief Minister of a State or any other official dignitary, it is not proper for him to start abusing us. Mr. Antulay has been calling us all names. He the Chief Minister of Maharashtra, is calling us names for having criticised his views on presidential election. I do not mind other private members of any party, including the Congress (I) Party, criticise us. But we have followed a certain decorum. Chief Ministers do not go on abusing, calling people in the opposition reactionaries, pigmies, and so on. This is what he has been saying.

MR. CHAIRMAN: Will you pass on whatever you have, to me?

SHRI BHUPESH GUPTA: It is in the newspaper (Interruptions)

MR. CHAIRMAN: I do not read • these newspapers from cover to cover.

SHRI BHUPESH GUPTA: I agree. You are, therefore, a wiser person. ..

MR. CHAIRMAN: My interest in the newspapers is first to turn to see how our cricket team is cioing in Australia.

SHRI BHUPESH GUPTA: It j_s surprising that nobody in the Government pulls him up.

MR. CHAIRMAN: You pass it on to me.

SHRI NAGESHWAR PRASAD SHAHI (Uttar Pradesh): This is a very serious matter that a senior man like Mr. Antuly, who has been a Member of Parliament, should call Members of Parliament pigmies and reactionaries. This is a very serious matter.

MR. CHAIRMAN- I have not seen it.

संसदीय कार्य विभाग में राज्य मंत्री (श्री सीताराम केसरी): देखिए सभापति महोदय, ग्रखवार के ग्राधार पर किसी तरह का ग्रारोप लगाना, मैं समझता हूं कि . . . (Interruptions)

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205 against some members of [10 DECEMBER 1980] He-Remarks by Shri 206 Raiya Sabha A. R. Antulay

SHRI BHUPESH GUPTA: I demand that the Prime Minister should come to the House and tell j us

(Interruptions)

श्रो सोतः!राम केसरीः मेरी बात सुन जोजिए, मेरा ग्राप निवेदन सुन लीजिए ।

SHRI NAGESHWAR PRASAD SHAHI. It is very serious that a Chief Minister should call Members of Parliament pigmies and reactionaries.

SHRI ARVIND GANESH KULKARNI (Maharashtra); Here is the newspaper...

MR. CHAIRMAN:...of what date?

SHRI ARVIND GANESH KUL-' KARNI; This is today's paper.

MR. CHAIRMAN: Will everybody sit down? My attention has now been drawn to it. I have not seen the newspaper today. I was trying to read the questions and answers .as hurriedly as I could to guage the amount of disturbance or confusion that might otherwise arise. I am looking into it. Nobody will be able to insult the hon. Members of this House in any way.... (Interruptions).

SHRI MANUBHAI PATEL: (Gujarat) ; Everything will subside if you give us two minutes.... (Interruptions).

MR. CHAIRMAN: You listen to me... (Interruptions).

SHRI BHUPESH GUPTA; After all we are men of self-respect. We are not sycophants, we are not basket-catchers, we are not time servers or birds of passage.

MR. CHAIRMAN: I will have to look into it. I cannot give a ruling just now... (Interruptions)

श्री**रामानन्द यादव** (बिहार) श्रीमन्, मुझे सबमिशन करना है । A. K. Antutay SHRI ARVIND GANESH KUL KARNI: When small people have risen to the position of Chief Minis ters, who are not really qualified to hold such posts, such things happen. You have to tackle it ------ (Interrup tions)

श्वी सोताराम केसरी : सभापति महोदय, मैं देख रहा हूं कि कुलकर्णी साहब और भूपेश जी ग्राये दिन उन पर यहां हाउस में विभिन्न तरह के ग्रारोप लगाने की कोशिश करते हैं और अखवारों के ग्राधार पर....

(Interruptions)

श्री रामेश्वर सिंह : (उत्तर प्रदेश) सही इल्जाम लगाते हैं (Interruptions)

श्रो सोताराम केंसरी : सून लीजिए

श्री मनु भाई पढेल : इसमें सुनने क/ क्या है ? As the Chairman said he would look info it, he will surely look into it. इसमें सुनने का क्या है ?

श्वी रामेझ्वर सिंह : सभापति महोदय यह सरासर सीताराम (Interruptions) जी को शोभा नहीं देता कि भूपेश जी पर कलंक लगायें कि ग्राये दिन सदन में यह बात करते हैं (Interruptions)

SHRI BUDH A PRIYA MAURYA. (Andhra Pradesh): On a point of order ... (Interruptions)

MR. CHAIRMAN; I think you are the aggrieved party. I promise to read that paper... (*Interruptions*)

You are the aggrieved party, Mr. Bhupesh Gupta. (*Interruptions*).

SHRI LAL K. ADVANI (Gujarat): Sir, the entire House is the aggrieved party. (*Interruptions*)

MR. CHAIRMAN: You do not know what I have said. I have said that the- dignity of the House and the

will be upheld Members by me. (Interruptions) I shall uphold the diginty of the honourable Members, one and all and i shall uphold it. But let me see the thing and let me see what has happened. (Interruptions)

SHRI BHUPESH GUPTA: Sir. I would only make one request to you. Please do not have any personal consideration in this.

MR. CHAIRMAN; No, no.

SHRI BHUPESH GUPTA: Sir, I know I am a small man. (Interruptions)

MR. CHAIRMAN: Just a minute. Mr. Bhupesh Gupta raised this and, therefore, he is the first complainant. All of you are the name-lenders. (Interuptions)

SHRI BHUPESH GUPTA: Sir. I am a humble party worker. (Interruptions) Sir I am a humble party worker. (Interruptions) I am a humble worker of a political party.

MR. CHAIRMAN: We will leave it at that.

श्री सोतारम केसरी : मैं निवेदन कर रहा आ कि अखवारों के ग्राधार षर... (Interruptions)

श्री रामेश्वर सिंह : श्रीमन. ं यह कहना... (Interruptions)

श्री रामानन्द यादव : DIR. â जाएं तो यह बोलें . . . (Interruptions)

श्री सीलाराम केसरी : माननीय सद य जो झारोप लगाते हैं मैं इसके पीछे कोई ग्रीचित्य नहीं मानता...

SHRI SITA RAM KESRI: Let me say first. (Interruptions) Let me say first. Then you are free to say.

अखवारों के आधार पर पार्टी के खिलाफ

(Interruptions) . . .

But let me say first. I have been given permission by the honourable Chairman to speak something. So, let me speak first. You are free to speak later whenever you are given permission \$T(3TT S T? fat^FT | fa W3*r\$ "% STTSrrt TT ... (Interruptions)

MR. CHAIRMAN: You are quite right. There is a proverb: "Don't believe everything that is said in the newspapers.*'

SHRI SITA RAM KESRI: That is all.

MR. CHAIRMAN: I warn myself. But I also want to see what has been said. I have not seen it and I think it is too early to ask me to giv< ruling. (Interruptions)

SHRI BUDDHA PRIYA MAURYA Sir, I am on a point of order. (Interruptions) Mr. Chairman, Sir, I am on

a point of order. ^ ^ ^ gr

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(Interruptions)

SHRI BHUPESH GUPTA: Sir, have you got my ponit? (Interruptions)

SHRI BUDHA PRIYA MAURYA Sir, just one minute, (interruptions)

SHRI BHUPESH GUPTA: Sir, please forget the old Member of this House. All I am saying is whether a Chief Minister of u State can behave in the way in which he has behaved to criticise a Member of Parliament for having mentioned something in Parliament. (Interruptions)

MR. CHAIRMAN: Mr. Bhupesh Gupta, your age. your long association with this House, the position that the Chief Minister occupies, these are all irrelevant things so far as I am concerned. I will strictly go by the truth of the matter and see whether the dignity of this House must be preserved in a particular

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way or not. (Interruptions) That should satisfy both the parties. (Interruptions)

SHRI BUDDHA PRIYA MAURYA: Mr. Chairman, Sir, just one minute. (Interruptions)

MR. CHAIRMAN: That should satisfy the Members, I think.

[Mr. Deputy Chairman in the Chair]

को रामेक्वर सिंह : श्रीमन्, मेरी वात मूत लोजिए । मैं एक मिनट में ग्रपनी बात खत्म कर दंगा। सीताराम केसरी जो ने कहा हैकि ब्रखवारों के ग्राधार पर बस करके कोई बात नहीं माननी चाहिए । तो मैं पूछना चाहता प्रधान मंत्री, श्रीमती इन्दिरा র কি गांधी ने जो जयान मखवारों ने दिया है, क्या वह सरासर झुठ है कि सत्य है? ... (Interruptions) अगर वह सत्य है, तो हमारा कहना भी सत्य है । ... (Interruptions) तक संगत बात से घवराना नहीं चाहिए... (Interruptions) प्रधान मंत्री जी जो न्यान ਵੇਂ . . . (Interruptions) सारा वयान सनना चाहिए... (Interruptions)

MR. DEPUTY CHAIRMAN: Now, we go to the next item, that is, the Calling-Attention Motion. Yes, Mr. Satya Pal Malik. Please stand up.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE—

Acquisition by the Delhi Administration of the Entire Land of the Villages of Tughlakabad, Tigri, Deoli, Khanpur, Saidul-Jaib, Neb Sarai, Hauz Rani and Khirki owned by Small Peasants.

भो सर मलिक (उत्तर प्रदेश): मैं निर्माण तथा श्रावास मंत्री जी का घ्यान तुगलकाबाद, तिगड़ी, देवली, खान- पुर, सईद-उल-खजायब, नेव सराय, हौज रानी श्रौर खिड्की गांवों में छोटे किसामों की सम्पूर्य भूमि को दिल्ली प्रयासन डारा अजित किए जाने की ओर दिलाना चाहता हूं ।

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): Sir, Under the Master Plan of Delhi which was prepared in late fifties and which came into effect w.e.t. 1-9-1962, the urbanicable area upto 1981 covered about 1,10,500 acres. The Master Plan had a perspective period of 20 years. It envisaged to accommodate а population of about 45 lakhs which was later on revised to about 53 lakhs through redensification. 'Ihe present population of the urban area is estimated to be about 58 lakbs and as per population projections worked out by the perspective planning wing of the DDA, urban population of Delhi is likely to be of the order of L22 lakhs in the year 2001, which is about double of the present population.

Although there is an attempt to decentralise some of the activities to the small and medium towns in the adjoining States of Haryana, U.P. and Rajasthan, considerable population pressure would, however, continue to be felt in Delhi.

Necessary exercise for the preparation of the Second Development Plan for Delhi has already been started by the DDA with a view to cater to the needs of the projected population. In the intervening period of formulation of this plan and its approval by the Parliament, large scale transactions of land would take place and going by the previous experience, such transactions, if not checked, would make the implementation of the new plan difficult. Hence, it is absolutely necessary to take timely steps for preserving the land for this purpose.

Accordingly, the Delhi Administration has issued two Notifications in I respect of South Delhi under Section